

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 350/2003.

this, the 30th day of July 2003.

HON. MR. A.K. MISRA MEMBER(A)

HON. MR. A.K. BHATNAGAR MEMBER(J)

Angad Prasad S/o Late Sri Pannalal aged about 38 years,
R/o Vill-Narsottampur, PO Naipura, BHU, Distt. Varanasi
(U.P.) presently employed as Sub-Post Master, Bakshi Ka
Talab Post Office, Distt-Lucknow (U.P.)

....Applicant.

BY ADVOCATE SHRI R.K. DUBEY.

VERSUS

1. Union of India through its Secretary, Deptt. of Posts, Ministry of Communications & I.T., Dak Bhawan, Sansad Marg, New Delhi-1.
2. Chief Post Master General, U.P.Circle, Hazratganj, Lucknow-1.
3. Director (H.Q.) O/o Chief PMG, U.P. Circle, Hazratganj, Lucknow-1.
4. Senior Superintendent of Post Offices, Lucknow Division, Lucknow-7 (U.P.)

....Respondents.

BY ADVOCATE SHRI G.S.SIKARWAR.

ORDER (ORAL)

BY A.K. MISRA MEMBER(A)

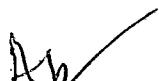
The relief claimed in this O.A. for quashing the order dated 11.6.2201, 3.12.2001 and 20.5.2003.

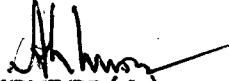
2. The learned counsel for the parties have been heard.

3. By order dated 11th June 2001 charge sheet was issued against the applicant for misappropriation of sale value of several lacs in respect of NSCs/KVPs/IVPs. BY order dated 3.12.2001 a penalty of recovery of Rs. 57600/- in 36 instalments was imposed on the applicant, and by order dated 20.5.2003, the appellate authority confirmed the penalty of recovery imposed on the applicant.

4. We find that the applicant has preferred a revision petition dated 6th July 2003 against the appellate order of 20.5.2003. The said revision petition is still pending for disposal. We accordingly dispose of this O.A. with the direction to the competent authority to decide the applicant's revision petition dated 6th July 2003 within a period of two months ~~xx~~ by passing a reasoned and speaking order and after taking into account all the grounds raised in the said revision petition. The applicant shall enclose a copy of the revision petition alongwith a copy of this order to enable the competent authority to decide his revision petition within the given time frame. Till such time as the revision petition is decided, no recovery shall be made from the salary of the applicant from the month of July 2003 onwards.

5. The O.A. is disposed of as above without any order as to costs.


MEMBER(J)


MEMBER(A)

LUCKNOW: DATED: 30.7.2003.
V.